

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 421 of 2020

In the matter of:

Bulusu Bhanu Teja

....Appellant

Vs.

Vance & Health Pharmaceuticals Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant: Ms. Haripriya Padmanabhan, Mr. Mullapudi Rambabu, Advocates.

**Respondents: Mr. Seshatalpa Sai Bandaru, Advocates for R1.
Mr. Tushar Singh, Mr. Parthasarthy Bose, Ms. Pankhuri, Advocates for R2.**

ORDER

(Through Virtual Mode)

28.01.2021: Ms. Seshatalpa Sai Bandaru, Advocate appears on behalf of Respondent No.1. Mr. Tushar Singh, Advocate appears on behalf of Respondent No.2. Reply affidavit may be filed by the Respondents within 2 weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for hearing' on 2nd March, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g